

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

IA(I.B.C)/264(CH)2022

And

CP (IB) No. 174/Chd/Pb/2019

(Matter Stayed by Pb & Hry H.C)

IN THE MATTER OF:

Oriental Bank of Commerce

...Petitioner-Financial Creditor

Versus

A G Oils Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5) IBC 2016

Order delivered on 11.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None

For the Respondent : Ms. Gulrukh Kaur Sidhu, proxy counsel for Mr.
Aalok Jagga, Advocate

ORDER

Learned proxy counsel for the Respondent-Corporate Debtor has submitted that the present matter has been stayed by the Hon'ble Punjab and Haryana High Court and the next date of hearing before the Hon'ble Punjab and Haryana High Court is fixed on 05.08.2024, let this matter be posted on 04.11.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**